

ITEM NO.27+56

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...CC No(s).6705/2017

(Arising out of impugned final judgment and order dated 16/08/2016 in WT No. 557/2013 passed by the High Court of Judicature at Allahabad)

M/S SHARDA IRON SYNDICATE

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C)...CC No.6779/2017

(with appln. (s) for c/delay in filing SLP and office report)

Date : 03/04/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Pawanshree Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the
petitioner(s) and perused the relevant material.

Application for exemption from filing
official translation is allowed.

Delay condoned.

Leave granted.

In the meantime there shall be stay of
operation and implementation of the impugned

Judgment dated 16.08.2016 and also stay of reassessment/assessment proceedings for the Assessment Year 2004-2005 in Civil Appeal arising out of S.L.P.(C)...CC No.6705 of 2017 and for the Assessment Years 2006-2007 and 2007-2008 in Civil Appeal arising out of S.L.P.(C)...CC No.6779 of 2017.

Tag with Civil Appeal No.9194 of 2014.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master